

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
AMEYAS BUILDCONS PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|----------------------|---|---|
| 1. | Name of corporate debtor | AMEYAS BUILDCONS PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 09 th June, 2005 |
| 3. | Authority under which corporate debtor is incorporated / registered | ROC - Pune |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U45209PN2005PTC020853 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Vijigeesha, 17, Prashant Nagar, Navi Peth, Pune - 411030, Maharashtra, India, |
| 6. | Insolvency commencement date in respect of corporate debtor | 12 th March, 2025 |
| 7. | Estimated date of closure of insolvency resolution process | 08 th September, 2025 |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Interim Resolution Professional - Nakshatra Insolvency Resolution Professional Limited Reg. No. IBBI/IPE- 0018/IPA-1/2022-23/50017 Authorised Person - IP Pushpak Surendrakumar Bakliwal Jain IP Registration No.: IBBI/IPA-001/IP-P-02899/2024-2025/14454 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Email ID - nirpltd@gmail.com Plot No. 377, Nakshatra, 4 th Floor, Gandhinagar, Ambazari Road, Nagpur- 440010, Maharashtra |

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| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | E-mail.: cirp.ameyasbuildcons@gmail.com Address.: 402, Building No. 4, Ground Floor, Solitaire Corporate Park, Guru Hargovindji Road, Chakala, Andheri East - 400093, Mumbai, Maharashtra |
| 11. | Last date for submission of claims | 26 th March, 2025 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Not Applicable |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | (a) Web link: https://www.ibbi.gov.in/home/downloads (b) Not applicable |

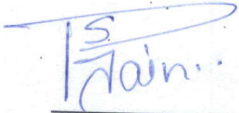
Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process of **M/s Ameyas Buildcons Private Limited** on 12th March, 2025 vide Order CP(IB) No. CP(IB)No. 766/MB/2024.

The creditors of **M/s Ameyas Buildcons Private Limited**, are hereby called upon to submit their claims with proof on or before 26th March, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.





IP Pushpak Jain

IP Registration No.: IBBI/IPA-001/IP-P-02899/2024-2025/14454

For, Nakshatra Insolvency Resolution Professional Limited

IPE Registration No.: IBBI/IPE-0018/IPA-1/2022-23/50017

Interim Resolution Professional

Ameyas Buildcons Private Limited

(Company undergoing Corporate Insolvency Resolution Process)

AFA Number: AA1/14454/01/311225/107413

AFA valid up to.: 31/12/2025

Date: 15th March, 2025

Place: Pune